

Minutes of the Meeting held on 17.02.2021 in DGFT (HQ), Udyog Bhawan, New Delhi to finalise the allocation of surrendered quantity of Raw Petcoke for CPC manufacturing

In Chair, Shri Hardeep Singh, Additional DGFT

The following officers attended the meeting:

- i. Dr. Sundeep, Scientist 'F', M/o Environment, Forests and Climate Change
- ii. Dr. Sudheer C, Scientist 'E', M/o Environment, Forests and Climate Change
- iii. Shri S.P. Roy, Joint DGFT, DGFT
- iv. Shri Nirmal Kumar, Deputy DGFT, DGFT

2. The EFC in its meeting held on 03.06.2020 had made the initial allocation for Raw Petcoke. To consider re-allocation of the surrendered quantity based on the requests of some applicants, all RPC applicants were asked to intimate the quantity, it wished to surrender as unutilized, vide emails dated 11.01.2021, 17.01.2021, 22.01.2021 and 17.02.2021.

3. In response, six (06) applicants, viz. (i) M/s Goa Carbon, (ii) M/s India Carbon Ltd., (iii) M/s Neo Carbon Pvt. Ltd., (iv) M/s Amritesh Industries Pvt. Ltd. (v) M/s Paradip Calciners Ltd and (vi) Brahmaputra Carbon have informed that they wish to surrender whole/part of the quantity of RPC allocated to them, as detailed in **(Annexure -I)**.

4. The Committee was further informed that the total quantity of RPC surrendered by the six (06) firms is 2,21,159 MT, as per the details given in Annexure 1; while two firms viz. (i) M/s Rain CII Carbon (Vizag) Ltd and (ii) Sanvira Industries Ltd have requested for allocation out of the surrendered quantity of RPC, as they have fully utilized the initial allotted quota.

5. The Committee discussed in detail and decided that allocation of the surrendered quantity will be done on the same basis on which the original quota was distributed for the year 2020-21 in EFC meeting dated 03.06.2020. It accordingly decided to divide the available quota (on surrender) on a proportionate basis to the firms which have fully utilized the initial allotted quota.

Quota allocated = Total Quota available for allotment multiplied by the demand of applicant divided by the Total demand for all applicants

6. Hence, out of the surrendered quantity, 1, 36,934.86 MT is allocated to M/s Rain CII Carbon (Vizag) Ltd. and 84,224.14 MT is allocated to M/s Sanvira Industries Ltd., as detailed in **Annexure-II**.
7. The committee further held that allocation made in FY 2020-21 is valid till 31.03.2021. The Committee also decided that since allottees have been requested to surrender any unutilized quota and any unutilised quota remaining with the allottees as on 31.03.2021 would be deducted from their entitlement for the year 2021-22.
8. The Committee also decided that a consolidated report within 30 days of the expiry of import authorization period must be submitted by the applicants to the Regional Authority, DGFT and also copy to DGFT (HQ), giving consolidated details of total imports made during the current Financial Year.
9. The Committee further decided that all allottees must ensure the compliance of provision made by MoEF vide OM dt. Q-18011/54/2018-CPA dt. 10.09.2018. Copy of MoEF's OM dt. 10.09.2018 is at **Annexure-III**.

Annexure I**Quantity Surrendered of RPC Quota**

S. No.	Firm Name	Total Allocation Made (MT)	Quantity to be Surrendered (MT)
1	Rain CII Carbon (Vizag) Ltd.	481961	0
2	Sanvira Industries Ltd.	311247	0
3	Goa Carbon	290497	75000
4	India Carbon Ltd.	50931	30411
5	Neo Carbon Pvt. Ltd	70738	46938
6	Amritesh Industries Pvt. Ltd.	22636	18236
7	Petro Carbon and Chemicals (P) Ltd.	88416	0
8	Paradip Calciner Ltd.	43574	10574
9	Brahmaputra Carbon	40000	40000
		1400000	221159

Annexure II**Allocation of RPC out of Surrendered Quantity**

S.No.	Firm Name	Quantity Applied	Quantity Allotted	Quota Demanded by applicant	Proposed Quantity of RPC to be allocated (approx)
1	Rain CII Carbon (Vizag) Ltd.	7,05,600	4,81,961	2,23,600	1,36,925.77
2	Sanvira Industries Ltd.	4,48,800	3,11,247	1,37,553	84,233.23
				3,61,153	2,21,159.00

No. Q-18011/54/2018-CPA
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
(CP Division)

2nd Floor, Vayu Wing, IPB, Jorbagh Road
New Delhi-110003

Dated: September 10, 2018

OFFICE MEMORANDUM

Subject: W.P.(C) No. 13029 of 1985 in the matter of M.C. Mehta Vs. Union of India & Ors. before the Hon'ble Supreme Court of India -regarding.

GUIDELINES FOR REGULATION AND MONITORING OF IMPORTED PETCOKE IN INDIA

In exercise of the powers conferred by sub-sections (1) and (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby issues the following Guidelines for Regulation and Monitoring of Imported Petcoke in India, namely: -

1. Guidelines for Regulation and Monitoring of Imported Petcoke in India: -

As per notification of Director General of Foreign Trade (DGFT) dated 17.8.2018, Import of Petcoke for use as fuel is prohibited. However, import of Petcoke is allowed for the following industries namely, cement, lime kiln, calcium carbide and gasification for use as feedstock or in the manufacturing process only on actual user basis as per the conditions stipulated below:

- (1) Petcoke importing industries namely, cement, lime kiln, calcium carbide and gasification shall obtain the consent of and registration with the concerned State Pollution Control Boards (SPCB)/ Pollution Control Committees (PCC).
- (2) Consent issued by the concerned SPCB/ PCC shall clearly specify the quantity permitted for import and its use on a per month and per annum basis.
- (3) Only registered industrial units with valid consent from SPCBs/PCCs as per clause (1) shall be permitted to directly import pet coke and consignment shall be in the name of user industrial units for their own use only.
- (4) Import of pet coke for the purpose of trading shall not be permitted.
- (5) Authorised importers of Petcoke shall furnish opening and closing stock of imported Petcoke to the concerned SPCB/ PCC on a quarterly basis.

- (6) The SPCBs/ PCCs shall develop an electronic record system for uploading of consents, registration and record of use of imported Petcoke by industrial units, as mentioned above and the said Boards/ Committees shall share this data with the Central Pollution Control Board on a quarterly basis. This data shall be published on the Central Pollution Control Board website on receipt from the SPCB/ PCC.

These Guidelines shall come into force from the date of publication of Office Memorandum by Ministry of Environment, Forest and Climate Change.

2. This issues with the approval of Competent Authority.

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To

- (1) **Chairman**
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi-110032
- (2) **Member Secretary**
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
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-for circulating to SPCBs/PCCs.

CC

DS (IT)- for uploading the Guidelines at the Website of Ministry of Environment, Forest and Climate Change.